

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (C) NO.27 OF 2009

MRS. BHARTI KEYUL JOSHI

.....

PETITIONER

VERSUS

MR. KEYUL SHARADBHAI JOSHI

.....

RESPONDENT

O R D E R

Having heard the learned counsel for the respective parties and considering the grounds set out in the transfer petitioner we allow the same.

Let the Divorce Petition No. A-1587 of 2008 titled Mr. Keyul Sharadbhai Joshi v. Smt. Bharti Keyul Joshi pending in the Family Court at Bandra be transferred to the Family court at Dahod in Gujarat.

Since there is a possibility of the matter being settled mutually, the parties are also directed to appear before the Mediation Centre of the High Court of Gujarat at Ahmedabad on 15.09.2009 at 11:00a.m. to explore the possibility of settlement. The report of the Mediation is to be sent to the Family Court at Dahod, Gujarat.

.....J
[ALTAMAS KABIR]

.....J
[CYRIAC JOSEPH]

NEW DELHI
AUGUST 13, 2009.